RAJYA SABHA

MESSAGE FROM LOK SABHA

The Parel Investments and Trading Private Limited and Domestic Gas Private Limited (Taking Over of Management) Repeal Bill, 2005

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 23rd March, 2005, agreed without any amendment to the Parel Investments and Trading Private Limited and Domestic Gas Private Limited (Taking Over of Management) Repeal Bill, 2005, which was passed by Rajya Sabha at its sitting held on the 17th March, 2005."

Sir, I lay a copy of the Bill on the Table.

REPORT OF THE DEPARTMENT RELATED PARLIAMENTARY STANDING COMMITTEE ON PERSONNEL, PUBLIC GRIEVANCES, LAW AND JUSTICE

SHRI EM. SUDARSANA NATCHIAPPAN (Tamil Nadu): Sir, I present the Fourth Report (in English and Hindi) of the Department-related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice on the Andhra Pradesh Legislative Council Bill, 2004.

REPORT OF THE COMMITTEE ON PUBLIC UNDERTAKINGS

SHRI AJAY MAROO (Jharkhand): Sir, I lay on the Table a copy (in English and Hindi) of the Third Report of the Committee on Public Undertakings (Fourteenth Lok Sabha) on Power Grid Corporation of India Limited-Extra Expenditure in Construction of Kishenpur-Moga Transmission System Additional expenditure of Rs. 433.81 crore.